

be brought out in all languages recognised in the Indian Constitution; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b) The Directorate of Income Tax, Research, Statistics, Publications and Public Relations, Department of Income-tax, Ministry of Finance brings out publications under the "Tax Payers' Information Series" to educate the tax payers. These are updated and published each year.

The publications brought out during 1989-90 had been:

1. How to Compute Your Taxable Income;
2. How to Compute Your Wealth Tax and Gift Tax,
3. How to Compute Your Capital Gains Tax;
4. Settlement of Cases under Direct Taxes Acts,
5. Tax Clearances

These publications explain and elucidate the provisions of tax laws in a layman's language.

(c) and (d). Keeping in mind the administrative and financial constraints it may not be possible to translate and publish and "Tax Payers' Information Series" in all the languages recognised under the Indian Constitution. However, the publication "How to compute your taxable Income" has already been brought out in Tamil, Telugu, Kannada, Malayalam besides Hindi and English language.

Opening of Chemical Office in Delhi

816. SHRI BHAGEY GOBARDHAN: Will the Minister of COMMERCE be pleased to state

(a) whether Government have given approval for opening of an office of Chemical and Allied Products Export Promotion Council (CHEMIXCIL) in Delhi to meet the long standing demands of exporters; and

(b) if so, the steps taken in this regard?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) and (b) An office of the Chemicals and Allied Products Export Promotion Council (CAPEXIL) has been functioning in New Delhi since 16 1975

Government had also approved in principle, the proposal of Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL) for opening of a liaison office in Delhi in 1983. The Council has not set up the office so far.

Payment of HRA/CCA to Government Employees

817 SHRI R.L.P. VERMA:
PROF. K.V. THOMAS:

Will the Minister of FINANCE be pleased to state

(a) whether the Board of Arbitration has directed Union Government to pay H.R.A. and C C A. to its employees as recommended by the Fourth Pay Commission w.e.f. 1st April, 1986 instead of 1st October, 1986; and

(b) if so, the action taken on the direction of the Board?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.